

SHRI BHANU PRATAP SINGH: I have already said that all relief will be channelised through the State Government. As and when they ask for help we are ready to extend it to the maximum extent possible.

15.32 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTH REPORT

THE MINISTER OF PARLIAM-
ENTARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): Sir,
I beg to present the Sixth Report of the
Business Advisory Committee.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

SIXTH REPORT

SHRI NIRMAL CHANDRA
JAIN (Sconi): Sir, I beg to present the
Sixth Report of the Committee on pri-
vate Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE

ELEVENTH REPORT

SHRI C. M. STEPHEN (Idukki):
I beg to present the Eleventh Report of
the Public Accounts Committee on para-
graphs 11113 to 11117 of Railway Operations
and Earnings included in the Report
of the Comptroller and Auditor General
of India for the year 1974-75, Union
Government (Railways).

ELECTION TO COMMITTEE

PUBLIC ACCOUNTS COMMITTEE

SHRI C. M. STEPHEN (Idukki) :
I beg to move:

"That the members of this House
do proceed to elect in the manner
required by sub-rule (3) of Rule
254 read with sub-rule (1) of Rule
309 of the Rules of Procedure and
Conduct of Business in Lok Sabha,
two members from among themselves
to serve as members of the Com-
mittee on Public Accounts for the
unexpired portion of the term of

the Committee vice Sarvashri Sheo
Narain and Jagdambi Prasad
Yadav ceased to be members of the
Committee on their appointment as
Ministers of State".

MR. DEPUTY-SPEAKER : The
question is :

"That the members of this House to
proceed to elect in the manner re-
quired by sub-rule (3) of Rule
254 read with sub-rule (1) of Rule
309 of the Rules of Procedure and
Conduct of Business in Lok Sabha,
two members from among themselves
to serve as members of the Com-
mittee on Public Accounts for the
unexpired portion of the term of
the Committee vice Sarvashri Sheo
Narain and Jagdambi Prasad Ya-
dav ceased to be members of the
Committee on their appointment as
Ministers of State".

The motion was adopted

MR. DEPUTY-SPEAKER: The pro-
cess of election will be notified in the
Bulletin.

15.35 hrs.

MATTERS UNDER RULE 377

(i) RECENT CBI RAIDS ON OFFICES OF
POLITICAL PARTIES IN PUNJAB

SHRI K. LAKKAPPA (Tumkur) :
I raise an important matter under Rule
377 regarding the Vigilance and CBI
raids on our Party Office. During the
last two or three months the treatment
meted out by the so-called Janta Party
to political institutions is such that the
people of this country hang down their
heads in shame. The deplorable func-
tioning of the Janta Party and its po-
litical witch-hunting cannot be exoner-
ated. By according such treatment to
political institutions, they are making
a mockery of democracy. The like of the
recent raids on our political Party office is
not known in the annals of history....

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour) : My Party Offices have
been raided no less than five hundred
times.

श्री उपर्युक्तः देवरिया मध्यम महोदय, जब
हम लोग सीसा में कैंद थे, हमारी पार्टी का
दफ्तर पुलिस ने गिरा दिया, जो आज तक
नहीं बना।